ITEM NO.13 COURT NO.4 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4907/2025

[Arising out of impugned final judgment and order dated 24-01-2025 in CRLM No. 73898/2024 passed by the High Court of Judicature at Patna]

DEEPAK KUMAR Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(FOR ADMISSION

IA No. 82009/2025 - EXEMPTION FROM FILING O.T.)

Date: 07-04-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Keshav Choudhary, Adv.

Mr. Chand Qureshi, AOR

Dr. Ram Kishor Choudhary, Adv.

Mr. Sundeep Pandhi, Adv.

Mr. Ashish Dixit, Adv.

Mr. Abdul Wahab, Adv.

Ms. Gursheen Kaur, Adv.

Mr. Ankur, Adv.

Mr. Roshan Lal, Adv.

For Respondent(s):

Ms. Rishi K.Awasthi, Adv.

Mr. Piyush Vatsa, Adv.

Mr. Ishaan Raj, Adv.

Mr. Punit Vinay, AOR

UPON hearing the counsel the Court made the following O R D E R

Application for exemption from filing official translation is allowed.

Issue notice returnable on 9th May, 2025.

Mr. Rishi K.Awasthi, the learned counsel appears and accepts notice on behalf of the respondent-State.

In the meanwhile, the petitioner shall not be arrested in connection with First Information Report (FIR) No.JAM P.S.Case No.30/2024 dated 9th January, 2024 registered at Jamui Police Station, District Jamui, Bihar subject to condition that the petitioner shall always cooperate for investigation.

(ANITA MALHOTRA) AR-CUM-PS (AVGV RAMU)
COURT MASTER